

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
29-04-2024 AT 10:30 AM**

**CP(IB) No. 147/7/HDB/2023**

**AND**

**IA (IBC) 777/2024 in CP(IB) No. 147/7/HDB/2023**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

M/s. Vijay Textiles Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 777/2024**

Learned Senior Counsel Mr S Ravi, for Financial Creditor present through Video Conference.

Learned Counsel Mr GP Yash Vardhan, for Financial Creditor present physically.

Learned Senior Counsel Mr Krishna Grandi along with the counsel on record Mr Maharshi Viswaraj, for applicant present physically.

**For orders on 08.05.2024.** Meanwhile, both sides are at liberty to file brief written note not exceeding three pages on section 10(a) within 5 days.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**